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CENTRAL ADMINISTRATIVE TRIBUNAL
PRT NCTPAI BENCH, NEW DELHI.

CP-27/98 in
OA-1237/97

New Delhi this the 18th day of January, 1999.

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Sh. P. Sita Rama Krishna,
R/o D-1/F, MIG Flats,
Mayapuri,
New Delhi-64. Petitioner
(through Sh. R.K. Shukla, advocate)

versus

1. Shri A.V. Gokak,
Secretary,
Ministry of Communications,
Sanchar Bhawan,
New Delhi.
2. Sh. P.S. Saran,
Member (Services),
Dept. of Telecommunication,
Sanchar Bhawan,
New Delhi. Respondents

ORDER (ORAL)
Hon'ble Shri T.N. Bhat, Member (J)

Heard the learned counsel for the petitioner.

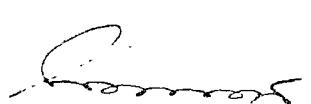
2. We find from the order dated 13.01.98 ~~that~~
~~which~~ some persons including the applicant had been
granted promotion to SAG on ad hoc and temporary basis.
We further notice from the reply dated 6.4.98 sent by
the respondents to the petitioner that the aforesaid
order dated 13.1.98 was issued only for a temporary
period and in the exigencies of service.

3. Under these circumstances, we do not agree
with the learned counsel for the petitioner that the
respondents are guilty of deliberate disobedience of the

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18.1.99.

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Tribunal's order. It is still open to the respondents to pass a final order in pursuance to the directions of the Tribunal. In this regard, we may state that according to the contents of the aforesaid order dated 13.1.98, SLP against the judgement of the Tribunal in OA-283/96 is still pending and the order has been passed subject to the final outcome of that SLP. It will, therefore, be open to the petitioner to work out his remedy as and when the final order in pursuance to the directions of the Tribunal in OA-1237/97 are passed. For the present, in our view, no contempt petition would lie. Accordingly, the C.P. is dismissed.


(S.P. Biswas)

Member (A)


18.1.98
(T.N. Bhat)
Member (J)

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